

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1158/2020

This the **April 8th** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Rumeesa Mohi-ud-din d/o Gh. Mohi-ud din Beg, r/o Charshareef Budgam.

.....Applicant(s).

(Advocate:- None)

Versus

1. State of J & K through Comm/Secy. To Govt. Education Department, Civil Sectt., Srinagar/Jammu.
2. Director School Education, Kashmir, Srinagar.
3. Chief Education Officer, Budgam.
4. Zonal Education Officer, Charshareef, Distt. Bugam.

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference as the case is listed in the today's regular cause list.



2. Even on the last dates of hearing i.e. 16.9.2020, 30.3.2021 & 1.4.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 8.4.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the case. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



(TARUN SHRIDHAR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)